

ITEM NO.29

COURT NO.1

SECTION XIV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No. 5276/2023

[Arising out of impugned final judgment and order dated 13-01-2023 in IA No. 7249/2022 passed by the High Court of Delhi at New Delhi]

PTC INDIA LIMITED

Petitioner(s)

VERSUS

MB POWER (MADHYA PRADESH) LIMITED & ORS.

Respondent(s)

FOR ADMISSION and I.R. and IA No.58641/2023-PERMISSION TO FILE
ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

Date : 01-04-2025 This matter was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SANJAY KUMAR

For Petitioner(s) Mr. Shyam Divan, Sr. Adv.
Ms. Prerna Singh, Adv.
Mr. Ravi Kishore, Adv.
Mr. Guntur Prabhakar, AOR
Mr. Keshav Singh, Adv.

For Respondent(s) Mr. Maninder Singh, Sr. Adv.
Mr. Mahesh Agarwal, Adv.
Mr. Ankur Saigal, Adv.
Mr. Vaibhav Mishra, Adv.
Ms. Niyati Kohli, Adv.
Mr. Pratham Vir Singh, Adv.
Ms. Rajshree Jaiswal, Adv.
Mr. E. C. Agrawala, AOR

UPON hearing the counsel, the Court made the following
O R D E R

Leave granted.

Signature Not Verified
Digitally signed by
babita pandey
Date: 2025.04.04
17:03:30 IST
Reason: []

Our attention is drawn to paragraphs 53 to 55 of the
Constitution Bench judgment of this Court in "*PTC India Limited v.*

Central Electricity Regulatory Commission, through Secretary",¹ and it is submitted that clauses (b), (c) and (f) to Section 79(1) of the Electricity Act, 2003, which use the expression, "regulate", is not only restricted to framing or making of regulations or subordinate legislation, but to regulate trade in the electricity industry itself. The present matter requires consideration.

To be taken up for hearing/disposal in the week commencing 11.08.2025.

Interim order shall continue till the next date of hearing.

(BABITA PANDEY)
AR-CUM-PS

(R.S. NARAYANAN)
ASSISTANT REGISTRAR

1 (2010) 4 SCC 603.